

DRAFT MINUTES OF THE MEETING No. 45/12 dated 8.2.2012 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri P.P. Srivastava, Deptt. of C&PC(Chem. Div)
5. Shri D.S. Bisht, Spices Board
6. Shri Praveen Sharma, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.44/12 for confirmation and confirmed and adopted the same without any change.

Case No M-167(1) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/82/50/1402/AM07/DES-IV RLA F.No.02/24/40/0241/AM07 Lic.No.0210096114 dated 7.12.2006
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem/36 dated 7.2.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Special Impregnating Pitch 1. Quinoline insoluble 1%, Max 2. Toluene insoluble 18% Max. 3. Softening Point (Mettler) -88 Deg. C-94 Deg. C. 4. Moisture content – 0.5% Max.	24,00,000 Kgs	Coal Tar Binder Pitch 1. Quinoline insoluble Matter 11% Max., 2. Toluene insoluble Matter – 28% 3. Softening point – 85-100 Deg. C 4. Moisture content 3% max.	26,88,000 Kgs

The description of import item is also amended as above as recommended by Technical Authority. The above decision is in supersession of NC decision in M.No.40/83 dated 9.1.2008. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(2) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/82/50/1821/AM07/DES-III/DES-IV RLA F.No.02/24/40/305/AM07 Lic.No.0210097705 dated 2.2.2007
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem/37 dated 7.2.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
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Coal Tar Impregnating Pitch 1. Quinoline insoluble 3%, Max 2. Toluene insoluble 22% Max. 3. Softening Point (Mettler) - 88 Deg. C-95 Deg. C. 4. Moisture content – 0.5% Max.	200 MT	Coal Tar Binder Pitch 1. Quinoline insoluble Matter 11% Max., 2. Toluene insoluble Matter – 28% 3. Softening point – 85-100 Deg. C 4. Moisture content 5% max.	224 MT
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The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(3) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/82/50/1823/AM07/DES-IV RLA F.No.02/24/40/0313/AM07 Lic.No.0210098001 dated 13.2.2007
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 23.12.2011, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Coal Tar Solid Pitch	1,10,000	Coal Tar Binder Pitch	1,23,200 Kgs

(softening point – 109 – 116 Deg. Quinoline insoluble 8-11%, Toluene insoluble 33-36% and Moisture content 0.5% max.)	Kgs	(softening point – 85 – 110 Deg. C. Quinoline insoluble max 11%, Toluene insoluble 28% and Moisture content 5% max.)	
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The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The above decision is in supersession of NC's decisions vide Meeting No.28/83 dated 12.10.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(4) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/82/50/1705/AM07/DES-IV RLA F.No.02/24/40/339/AM07 Lic.No.0210098511 dated 26.2.2007
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem/38 dated 7.2.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Pitch 1. Quinoline insoluble 6-12%	30,00,000 Kgs	Coal Tar Binder Pitch 1. Quinoline insoluble Matter 11% Max.,	33,60,000 Kgs

2. Toluene insoluble 36% Max.		2. Toluene insoluble Matter – 28%	
3. Softening Point -107 Deg. C-110 Deg. C.		3. Softening point – 85-100 Deg. C	
4. Moisture content – 0.5%		4. Moisture content 5% max.	

The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license. The above decision is in supersession of NC decision vide Meeting No.46/83 dated 20.2.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(5) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/83/50/0042/AM08/DES-IV RLA F.No.02/24/40/002/AM08 Lic.No.0210099761 dated 5.4.2007
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem/39 dated 7.2.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Coal Tar Solid Pitch	4,40,000	Coal Tar Binder Pitch	4,92,800 Kgs
1. Quinoline insoluble 8-11%, Max	Kgs	1. Quinoline insoluble Matter 11% Max.,	
2. Toluene insoluble 33-36%		2. Toluene insoluble Matter –	

Max. 3. Softening Point (Mettler) -109 Deg. C-116 Deg. C. 4. Moisture content – 0.5% Max.		28% 3. Softening point – 85 Deg. C -103 Deg. C 4. Moisture content 5% max.	
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The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(6) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/83/50/88/AM08/DES-IV RLA F.No.02/24/40/004/AM08 Lic.No.0210099836 dated 10.4.2007
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 4.1.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Pitch (softening point – 107 – 112 Deg C, Quinoline insoluble 6-12%, Toluene insoluble 36% max and	33,00,000 Kgs	Coal Tar Binder Pitch (softening point – 85 – 100 Deg., C. Quinoline insoluble max 11%, Toluene insoluble 28% and Moisture content	36,96,000 Kgs

moisture content 0.5% max.)		5% max.)	
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The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The above decision is in supersession of NC's decisions vide Meeting No.28/83 dated 12.10.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(7) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/83/50/162/AM08/DES-IV RLA F.No.02/24/40/0015/AM08 Lic.No.0210100176 dated 20.4.2007
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 17.1.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Coal Tar Pitch Solid (softening point – 110 – 115 Deg. C, Quinoline insoluble 8-12%, Toluene insoluble 28% min. and moisture 0.5%)	1,10,000 Kgs	Coal Tar Binder Pitch (softening point – 85 – 105 Deg. C, Quinoline insoluble matter 13% max, Toluene insoluble matter 36% max and moisture content 5% max.)	1,23,200 Kgs

The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The above decision is in supersession of NC's decisions vide Meeting No.29/83 dated 19.10.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(8) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/83/50/161/AM08/DES-IV RLA F.No.02/24/40/0014/AM08 Lic.No.0210100175 dated 24.4.2007
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 17.1.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Coal Tar Pitch (softening point – 112 – 117 Deg. C, Quinoline insoluble 7-11%, Toluene insoluble 20-24% max. and moisture 0.3% max)	525,000.000 Kgs	Coal Tar Binder Pitch (softening point – 85 – 105 Deg. C, Quinoline insoluble max. 12% , Toluene insoluble 28% and Moisture content 5% max.)	5,88,000 Kgs

The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The above decision is in supersession of NC's decisions vide Meeting No.28/83 dated 12.10.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(9) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/83/50/668/AM12/DES-IV RLA F.No.02/24/40/038/AM09 Lic.No.0210112483 dated 15.5.2008
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The Committee considered the case as per agenda and noted that the case is listed on line agenda for the next meeting. Hence the Committee decided to defer the case for one week.

Case No M-167(10) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/85/50/94/AM09/DES-IV RLA F.No.02/24/40/0039/AM09 Lic.No.0210112510 dated 15.5.2008
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem dated 23.12.2011, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Coal Tar Pitch (softening point – 110 –	6,00,000 Kgs	Coal Tar Soft Pitch (Off Grade):	6,72,000 Kgs

115 Deg. C, Toluene insoluble 34% Min., Quinoline insoluble 08-16% max. and moisture content 0.5 max. %)	Softening point – 80 – 97 Deg. C, Density at 20 Deg. C:1.25 G/Cm ³ , Ash: 0.40%, Moisture content 0.5% max.)
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The description of import item is also amended as above as recommended by Technical Authority. Only for regularization purpose. The Softening Point given in the application as 110-1115 Deg C in the export side may be corrected as 110-115 Deg C.

Only for regularization purpose; as the license had already expired, no further imports or exports will be allowed under this license.

The above decision is in supersession of NC's decisions vide Meeting No.29/83 dated 19.10.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(11) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/85/50/231/AM09/DES-IV RLA F.No.02/24/40/0245/AM09 Lic.No.0210121641 dated 30.12.2008
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC(MSME) vide their U.O.No.23(1)/2010-Chem/40 dated 7.2.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Coal Tar Pitch (Binder Pitch) 1. Quinoline Insoluble 7-12% Max. 2. Toluene Insoluble 25% max. 3. Softening Point – 108 Deg. C – 112 Deg. C. 4. Moisture content – 0.5% max	550 MT	Coal Tar Pitch (Hard Pitch) 1. Quinoline Insoluble Matter 10% Max. 2. Toluene Insoluble Matter 28% 3. Softening Point – 80-100 Deg. C.	616 MT

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The above decision is in supersession of NC's decisions vide Meeting No.5/85 dated 28.5.2009.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167(12) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/85/50/233/AM09/DES-IV RLA F.No.02/24/40/0241/AM09 Lic.No.0210121787 dated 2.1.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of more details in the application to enable TA DC(MSME) to examine the case, as the application furnished by the firm is for export of

Carbon Black of all grades instead of Coal Tar Pitch (Binder Pitch). A DL to go to firm. Accordingly, the Committee decided to defer the case.

Case No M-167(13) NC No.45/12 Dated 8.2.2012	M/ s Himadri Chemicals & Inds. Ltd, F.No.01/83/50/961/AM10/DES-IV RLA F.No.02/24/40/0228/AM10 Lic.No.0210138781 dated 3.3.2010
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The Committee considered the case as per agenda. Based on the written recommendation of representative of DC (MSME) vide their U.O.No.23 (1)/2010-Chem dated 3.1.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC (MSME), and, keeping in view the recoverable wastage, approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Coal Tar Pitch (Binder Pitch) (softening point – 111- 117 Deg. C., Quinoline insoluble 8-15% max, Toluene insoluble 36% Min.)	12240 MT	Coat Tar Pitch (Hard Pitch), Softening point – 80-115 Deg. C, Quinoline insoluble 10% max, Toluene insoluble 23% max.	13,708.8 MT

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The above decision is in supersession of NC's decisions vide Meeting No.29/83 dated 19.10.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-168 NC No.45/12 Dated 8.2.2012	M/ s Rallis India Ltd, Mumbai F.No.01/83/50/1342/AM07/DES-IV RLA F.No.03/95/40/1457/AM07 Lic.No.0310423008 dated 14.3.2007
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The Committee considered the case as per agenda and in view of the written recommendation furnished by the Technical Authority, Deptt. of C&PC (Chem.Div.) in the meeting, the Committee decided to amend the description of export item to read as under:-

Export Item

From	To
Propiconazole Technical	Propiconazole Technical 93%

The above amendment is for closure purpose only. No further imports and exports are to be allowed.

The quantities and other description mentioned in the M.No.5/83 dated 4.5.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-169 NC No.45/12 Dated 8.2.2012	M/ s DorfKetal Chemicals (I) Pvt. Ltd, Mumbai 1) F.No.01/83/50/901/AM10/DES-IV RLA F.No.03/94/40/956/AM10 Lic.No.0310560077 dated 12.2.2010 2) F.No.01/83/50/517/AM11/DES-IV
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RLA F.No.03/94/40/621/AM11 Lic.No.0310596005 dated 8.10.2010

The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.Nil dated 6.2.2012, the Committee decided to amend the description of export item to read as under:-

1) Export Item (License No.0310560077 dated 12.02.2010)

From	To
As per NC	As per NC

The quantities and other description mentioned in the M.No.3/83 dated 21.4.2010 will remain the same.

2) Export Item (License No.0310596005 dated 8.10.2010)

From	To
As per NC	As per NC

The quantities and other description mentioned in the M.No.33/83 dated 17.11.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-170 NC No.45/12 Dated 8.2.2012	M/ s Nicomet Inds. Ltd, F.No.01/83/50/75/AM06/DES-IV RLA F.No.03/95/40/0075/AM06 Lic.No.0310328731 dated 5.5.2005
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Fresh U.O. issued on 2.2.2012. Accordingly the case may be re-listed on 7.3.2012.

Case No M-171 NC No.45/12 Dated 8.2.2012	M/ s Synthite Industries Ltd, Cochin F.No.01/83/50/198/AM11/DES-IV (Pt.) 1) RLA F.No.10/24/40/0014/AM11 Lic.No.1010039131 dated 21.6.2010 2) RLA F.No.10/24/40/0100/AM10 Lic.No.1010036426 dated 18.12.2009 3) RLA F.No.10/24/40/0005/AM11 Lic.No.1010038455 dated 4.5.2010 4) RLA F.No.10/24/40/0088/AM11 Lic.No.1010041296 dated 30.12.2010 5) RLA F.No.10/24/40/0052/AM11 Lic.No.1010040269 dated 23.9.2010 6) RLA F.No.10/24/40/0142/AM10 Lic.No.1010038146 dated 9.4.2010 7) RLA F.No.10/24/40/0149/AM10 Lic.No.1010038150 dated 9.4.2010
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- 8) RLA F.No.10/24/40/0109/AM11
Lic.No.1010041845 dated 21.2.2011
- 9) RLA F.No.10/24/40/0003/AM11
Lic.No.1010038448 dated 4.5.2010
- 10) RLA F.No.10/24/40/0016/AM11
Lic.No.1010038875 dated 4.6.2010
- 11) RLA F.No.10/24/40/0083/AM11
Lic.No.1010041261 dated 27.12.2010

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, the Committee decided to approve the cases, as under: -

1) 1010039131 dated 21.6.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
i) MKT/FNM/01/09-10/1035 dated 10.6.2011	112.20 MT at 1.10%
ii) MKT/FNM/01/09-10/2090 dated 22.6.2011	112.20 MT at 1.07%
iii) MKT/FNM/01/-09-10/2563 dated 22.7.2011	93.50 MT at 1%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Essential Oil of Mustard	1.23 MT	Mustard Seed Oil –	112.20 MT

		Cake Meal	
- do -	1.20 MT	- do -	112.20 MT
- do -	0.93 MT	- do -	93.50 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.9/83 dated 1/6/2011 on the basis of Spices Board Letter No.MKT/FNM/01/09-10/903 dated 10.5.2010.

2) 1010036426 dated 18.12.2009

Spices Board Letter No. & Date	Quantity of import & yield recommended
i) MKT/FNT/01/09-10/2088 dated 22.6.2011	45.60 MT at 7.59%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Turmeric	3.46 MT	Turmeric	45.60 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.12/83 dated 22/6/2011 on the basis of Spices Board Letter No.MKT/FNT/01/09-10/1097 dated 10.6.2010.

3) 1010038455 dated 4.5.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
i) MKT/FNN/01/09-10/2640	39.00 MT at 22.15%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Nutmeg	8.64 MT	Nutmeg (BWP) without Shell	39.00 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.39/83 dated 29/12/2011 on the basis of Spices Board Letter No.MKT/FNN/01/09-10 dated 28.12.2010.

4) 1010041296 dated 30.12.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
i) MKT/FNT/01/09-10/2085	8.52 MT at 2.50%
ii) MKT/FNT/01/09-10/2559 dated 22.7.2011	63.02 MT at 2.5%
iii) MKT/FNT/01/09-10/6578 dated 25.10.2011	187.60 MT at 2.5%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Turmeric C14 (Curcumin)	0.21 MT	Turmeric	8.52 MT
- do -	1.58 MT	- do -	63.02 MT
- do -	4.70 MT	- do -	187.60 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.12/83 dated 22/6/2011 on the basis of Spices Board Letter No.MKT/FNN/01/09-10 dated 28.12.2010.

5) 1010040269 dated 23.9.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
i) MKT/FNT/01/09-10/8767 dated 15.3.2011	211.90 MT at 2.50%
ii) MKT/FNT/01/09-10/911 dated 11.5.2011	203.09 MT at 2.50%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Turneric C14 (Curcumin)	5.29 MT	Turmeric	211.90 MT
- do -	5.07 MT	- do -	203.09 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.51/83 dated 23/3/2011 on the basis of Spices Board Letter No.MKT/FNT/01/09-10/8414 dated 28.2.2011.

6) 1010038146 dated 9.4.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
MKT/FNP/01/09-10/8154 dated 10.2.2011	59.09 MT at 10%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	5.91 MT	Light Black Pepper (Light Berries)	59.09 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.43/83 dated 26/1/2011 on the basis of Spices Board Letter No.MKT/NNP/01/09-10/7541 dated 6.1.2011.

7) 1010038150 dated 9.4.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
i) MKT/FNM/01/09-10/6425 dated 25.11.2010	56.10 MT at 1%
ii) MKT/FNM/01/09-10/8544 dated 9.3.2011	112.20 MT at 1%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Essential Oil of Mustard	0.56 MT	Mustard Seed Oil – Cake Meal	56.10 MT
- do -	1.12 MT	- do -	112.20 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.43/83 dated 26/1/2011 on the basis of Spices Board Letter No.MKT/FNM/01/09-10/7540 dated 6.1.2011.

8) 1010041845 dated 21.2.2011

Spices Board Letter No. & Date	Quantity of import & yield recommended
MKT/FNG/01/09-10/6636 dated 28.10.2011	13.06 MT at 2.83%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Ginger Oil	0.37 MT	Dried Ginger	13.06 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.20/83 dated 17/8/2011 on the basis of Spices Board Letter No.MKT/FNG/01/09-10/2557 dated 5.7.2011.

9) 1010038448 dated 4.5.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
MKT/FNP/01/09-10/901 dated 9.5.2011	134.61 MT at 10.82%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	14.56 MT	Light Black Pepper (Light Berries)	134.61` MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.50/83 dated 16/3/2011 on the basis of Spices Board Letter No.MKT/FNP/01/09-10/8153 dated 11.2.2011.

10) 1010038875 dated 4.6.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
MKT/FNT/01/09-10/6576 dated 25.10.2011	145.45 MT at 9.30%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Turneric	13.52 MT	Turmeric	145.45 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.15/83 dated 13/7/2011 on the basis of Spices Board Letter No.MKT/FNT/01/09-10/2091 dated 22.6.2010.

11) 1010041261 dated 27.12.2010

Spices Board Letter No. & Date	Quantity of import & yield recommended
MKT/FNP/01/09/6641 dated 28.10.2011	62 MT at 10%

Based on above, NC decided to approve the case as under:-

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	6.20 MT	Light Black Pepper (Light Berries)	62 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.20/83 dated 17/8/2011 on the basis of Spices Board Letter No.MKT/FNP/01/09-10/251 dated 22.7.2011.

The above decisions (S.No.1 to 11) are in accordance with clarification/recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.

These decisions are applicable for the above respective licenses only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-172	M/ s Aries Dye Chem Inds.
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NC No.45/12
Dated 8.2.2012

F.No.01/83/50/840/AM11/DES-IV
RLA F.No.08/24/40/331/AM11
Lic.No.0810095836 dated 28.1.2011

The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/30/2006-Ch.II dated 14.6.2011, the Committee decided to correct the export item to read as under:-

Export Item

From	To
Reactive Black 282 (Dye Content 60%)	Acid Brown 282 (Dye Content 60%)

The quantities and other description mentioned in the M.No.13/83 dated 29.6.2011 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-173
NC No.45/12
Dated 8.2.2012

M/ s Indokem Ltd,
F.No.01/83/162/811/AM12/DES-IV
RLA F.No.03/24/40/855/AM04
Lic.No.0310223015 dated 5.9.2003

The Committee considered the case as per agenda and in view of the written recommendation dated 8.2.2011 by the concerned Technical Authority, Department of C&PC (Chem.Div.) offered in the above meeting, the Committee decided to approve the case on repeat basis as under:-

Export Item	Quantity	Import Item	Quantity
VAT Violet 1 CDP (Indonon Violet 2 R CDP)	1 Kg	1. Anthraquinone 2. Glycerine 3. Isobutanol 4. Mono Chloro Benzene 5. Caustic Soda Flakes 6. Toluene 7. Caustic Soda Lye 8. Bromine 9. Soda Ash	0.914 Kg 0.588 Kg 0.287 Kg 1.860 Kg 1.367 Kg 0.611 Kg 0.153 Kg 0.749 Kg 0.649 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 45/83-ALC1/2011 **MEETING DATE** : 08.02.2012

1	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

2	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

3	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNT/01/09-10/10195 dt. 24.1.2012, the Committee decided to approve the case at 13.83% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Turmeric	0.138 MT	Turmeric	1.00 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

4	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

5	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
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6	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 23.12.2011. 2nd reminder issued on 23.1.2012. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.3.2012.			

7	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and Committee noted that the firm has not submitted the Central Excise Data and decided to call it from the firm. Letter issued on 23.1.2012. Accordingly the case may be re-listed on 7.3.2012.			

8

Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNM/01/09-10/10196 dt. 31.1.2012, the Committee decided to approve the case at 1% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Essential Oil of Mustard	2.66 MT	Mustard Seed Oil - Cake Meal	266.90 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.: 30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Approved
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/97/2011-Ch.II dated 1.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	SUPAREX O. IN p (Sodium Salt of Phenol Sulphonic Acid/Sulphone/Formaldehyde Condensate Powder)	1 Kg	1. Phenol 2. 4,4 Dihydroxy-Diphenyl Sulphone	0.620 Kg 0.0190 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

10	Case No.: 5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.11.2011 issued by DIPP. Reminder dated 23.1.2012 issued by this office. Accordingly the case may be re-listed on 7.3.2012.			

	Case No.: 3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275	Defer

11			28.03.2011	Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

12	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

13	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

14	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346	Defer

15			31.03.2011	Date:07.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.				

16	Case No.: 56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

17	Case No.: 48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

18	Case No.: 49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

	Case No.: 50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454	Defer

19			07.04.2011	Date:07.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.				

20	Case No.: 38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and noted that Hard Copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.3.2012.			

21	Case No.: 57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 and 29.11.2011. Reminder issued on 23.12.2011 and 23.1.2012. Accordingly the case may be relisted on 7.3.2012			

22	Case No.:20/17/83-ALC1/2011		Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL		Meet No/Date:45/83-ALC1/2011 08.02.2012		Status:Case Approved	
	HQ File :01/83/050/00329/AM12/		RLA File :07/24/040/00085/AM12/		Lic.No/Date:0710080213 28.06.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Ministry of Steel vide their U.O.No. 2(1)/2012-TW dated 18.1.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		

	Nitrite Bonded Silicon Carbide Bricks (SiC 75-80%)	240 MT	1. Silicon Carbide Grains 2. Silicon Metal	202 MT 14 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.: 55/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00492/AM12/	RLA File :17/24/040/00011/AM12/	Lic.No/Date:1710004316 05.07.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 29.11.2011 and 23.1.2012. Accordingly the case may be relisted on 7.3.2012			

24	Case No.: 41/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00478/AM12/	RLA File :17/24/040/00015/AM10/	Lic.No/Date:1710004333 08.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.3.2012.			

25	Case No.: 21/25/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
	HQ File :01/83/050/00458/AM12/	RLA File :08/24/040/00075/AM12/	Lic.No/Date:0810101389 13.07.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 27.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 7.3.2012.			

26	Case No.:16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by Deptt. of C&PC(Chem Div.). Reminder dated 17.2.2012 issued by this office. Accordingly the case may be re-listed on 7.3.2012.			

27	Case No.:27/25/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00464/AM12/	RLA File :05/23/040/00145/AM12/	Lic.No/Date:0510296899 18.07.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.12.2011 issued by DIPP. Reminder dated 17.2.2012 issued by this office. Accordingly the case may be re-listed on 7.3.2012.			

28	Case No.:43/25/83-ALC1/2011	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00480/AM12/	RLA File :17/24/040/00023/AM12/	Lic.No/Date:1710004379 19.07.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.11.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 23.1.2012 issued by this office. Accordingly the case may be re-listed on 7.3.2012.			

	Case No.:3/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
	HQ File :01/83/050/00440/AM12/	RLA File :03/95/040/00319/AM12/	Lic.No/Date:0310644226 25.07.2011	Defer Date:

29

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/11/2011-Ch.II dated 6.2.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STANOX DLTPD (Di Lauryl Thiodi Propionate)	1 Kg	1. Acrylonitrile 2. Sodium Sulphide 3. Lauryl Alcohol	0.282 Kg 0.208 Kg 0.800 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

30

Case No.: 20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:07.03.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011. Reminder dated 23.1.2012 issued by this office. Accordingly the case may be relisted on 7.3.2012

31

Case No.: 29/25/83-ALC1/2011	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
HQ File :01/83/050/00466/AM12/	RLA File :50/24/040/00003/AM12/	Lic.No/Date:5010000844 29.07.2011	Defer Date:07.03.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.1.2012. The Committee decided to issue D.O. letter to concerned JS. Accordingly the case may be re-listed on 7.3.2012.

Case No.: 31/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status: Case Deferred
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32	HQ File :01/83/050/00468/AM12/	RLA File :10/24/040/00028/AM12/	Lic.No/Date:1010044661 01.08.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

33	Case No.:28/25/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00465/AM12/	RLA File :13/24/040/00016/AM12/	Lic.No/Date:1310036269 02.08.2011	Defer Date:07.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.12.2011 and 23.1.2012. Accordingly the case may be relisted on 7.3.2012				

34	Case No.:30/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00467/AM12/	RLA File :10/24/040/00029/AM12/	Lic.No/Date:1010044666 02.08.2011	Defer Date:07.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.				

35	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:07.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.				

	Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS	Meet No/Date:45/83-ALC1/2011	Status:Case
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36		LIMITED	08.02.2012	Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

37	Case No.:34/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00471/AM12/	RLA File :10/24/040/00032/AM12/	Lic.No/Date:1010044667 02.08.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

38	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

39	Case No.:12/25/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00449/AM12/	RLA File :08/24/040/00104/AM12/	Lic.No/Date:0810102094 03.08.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.2.2011, and a copy also handed over to TA. As requested by TA, the Committee decided defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.3.2012.			

40	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

41	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 7.3.2012.			

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Case No.:2/21/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
HQ File :01/83/050/00415/AM12/	RLA File :03/94/040/00390/AM12/	Lic.No/Date:0310648762 16.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Solar PME 900	1 Kg	Propargyl Alcohol	0.620 Kg
Solar PPS OH 8000	1 Kg	1. Epichlorohydrin 2. Pyridine	0.520 Kg 0.405 Kg
Solar BBIS	1 Kg	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloride	0.587 Kg 0.660 Kg
Solar DEP 151	1 Kg	Propargyl Alcohol	1.870 Kg

Zinclite 610 CM	1 LTR	1. Epichlorohydrin 2. Lugalvan G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173)	0.208 Kg 0.100 Kg 0.100 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	Case No.:9/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00446/AM12/	RLA File :03/95/040/00449/AM12/	Lic.No/Date:0310652057 07.09.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem Div.). Reminder dated 17.2.2012 issued by this office. Accordingly the case may be re-listed on 7.3.2012.			

	Case No.:10/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
	HQ File :01/83/050/00447/AM12/	RLA File :03/94/040/00329/AM12/	Lic.No/Date:0310652125 07.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Zincbrite 16 Zinc Salt	1 Kg	Sodium Cyanide	0.700 Kg
Ginbond 812	1 Kg	Polyvinyl Alcohol (Polysizer 173)	0.300 Kg
Ginbond 814	1 Kg	Sodium Gluconate	0.300 Kg

HENE Chrome Salt	1 Kg	Chromic Acid	0.985 Kg
HENE Additive No.1	1 LTR	Rm 95 (Potassium Perfluoro Alkil Sulphonate)	0.007 Kg
HENE Additive No.2	1 LTR	Rm 95 (Potassium Perfluoro Alkil Sulphonate)	0.029 Kg
Nickel Additive 220	1 LTR	1. Allyl Chloride 2. Epichlorohydrin 3. Saccharin	0.150 Kg 0.140 Kg 0.230 Kg
Spectra 770	1 LTR	1. Saccharin 2. Epichlorohydrin 3. Propargyl Alcohol 4. Allyl Chloride	0.250 Kg 0.250 Kg 0.030 Kg 0.200 Kg
Alzincate M	1 LTR	Sodium Gluconate	0.100 Kg
Zinthobrite CLZ 937 A	1 LTR	Sodium Gluconate	0.200 Kg
Zinthobrite CLZ 937 BP	1 Kg	Boric Acid	0.750 Kg
Ginthox Q 558 M	1 LTR	Polyvinyl Alcohol (Polysizer 173)	0.230 Kg
MIST FREE L	1 LTR	Rm 95 9Potassium Perfluoro Alkil Sulphonate)	0.175 Kg
Monicol Purifier	1 LTR	Polyvinyl Alcohol (Polysizer 173)	0.150 Kg
Zincalite CLZ 65 M	1 LTR	Sodium Gluconate	0.200 Kg
Zincalite CLZ 65 R	1 LTR	Sodium Gluconate	0.200 Kg
Zincbrite 160 C	1 LTR	1. Epichlorohydrin 2. Lugalvan G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173)	0.515 Kg 0.028 Kg 0.025 Kg
Zincbrite 20 New	1 LTR	1. Epichlorohydrin	0.263 Kg

	2. Lugalvan G 35 (Polyethylene Imine)	0.020 Kg
	3. Polyvinyl Alcohol (Polysizer 173)	0.020 Kg
	4. Sodium Gluconate	0.050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/41/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
HQ File :01/83/050/00725/AM12/	RLA File :09/24/040/00274/AM12/	Lic.No/Date:0910048659 08.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No. 14010/121/2010-Ch.II dated 12.7.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
JAROCOL BQB Or 1-Methyl Amino-4-(3-Dimethyl Propyl Ammonium Propyl Amino) Anthraquinone Bromide)	1 Kg	1. 1-Methylamino-4-bromo anthraquinone (OR) BMA (Bromo methyl Anthraquinone) 2. DMPA (3-dimethylamino propylamine)	1.784 Kg 1.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:58/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
HQ File :01/83/050/00495/AM12/	RLA File :03/94/040/01103/AM11/	Lic.No/Date:0310653285	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Nickel Additive 220	1 LTR	1. Allyl Chloride 2. Epichlorohydrin 3. Saccharin	0.150 Kg 0.140 Kg 0.230 Kg
Nickel Leveller 244	1 LTR	1. Propargyl Alcohol 2. Saccharin	0.100 Kg 0.100 Kg
Unispec 8	1 LTR	1. Sodium Saccharin 2. Allylchloride 3. Butynediol 4. Propargyl Alcohol	0.100 Kg 0.133 Kg 0.350 Kg 0.138 Kg
Zincbrite 360 Brightner	1 LTR	1. Epichlorohydrin 2. Polyvinyl Alcohol (Polysizer 173)	0.310 Kg 0.025 Kg
Durobrite SRHS Chrome Salt	1 Kg	Chromic Acid	0.983 Kg
Zincbrite 160 C Brightner	1 LTR	1. Epichlorohydrin 2. Lugalvan G 35 (Polyethylene Imine) 3. Polyvinyl Alcohol (Polysizer 173)	0.515 Kg 0.028 Kg 0.025 Kg
Monicol Purifier	1 LTR	Polyvinyl Alcohol (Polysizer 173)	0.150 Kg
Ginthox Q 558 M	1 LTR	Polyvinyl Alcohol (Polysizer	0.230 Kg

		173)	
Zinthobrite CLZ 937 A	1 LTR	Sodium Gluconate	0.200 Kg
Zincalite CLZ 65 M	1 LTR	Sodium Gluconate	0.200 Kg
Ginbond NS 35	1 Kg	Dowfax 3b2 (Anionic Surfactant)	0.320 Kg
Zinthobrite CLZ 937 BP	1 Kg	Boric Acid	0.750 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/29/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
HQ File :01/83/050/00525/AM12/	RLA File :03/95/040/00552/AM12/	Lic.No/Date:0310657580 03.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/11/2011-Ch.II dated 6.2.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
STANOX DSTDP (Di Lauryl Thiodi Propionate)	1 Kg	1. Stearyl Alcohol 2. Di Methyl Thio Di Propionate	0.830 Kg 0.335 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/41/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
HQ File :01/83/050/00727/AM12/	RLA File :09/24/040/00300/AM12/	Lic.No/Date:0910049279 10.10.2011	Defer Date:07.03.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.1.2012. The Committee decided to issue D.O. letter to concerned JS. Accordingly the case may be re-listed on 7.3.2012.

49	Case No.:1/33/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00567/AM12/	RLA File :03/95/040/00623/AM12/	Lic.No/Date:0310663838 08.11.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 7.3.2012.			

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Case No.:4/41/83-ALC1/2011		Party Name:VISHNU CHEMICALS LTD.,		Meet No/Date:45/83-ALC1/2011 08.02.2012		Status:Case Approved	
HQ File :01/83/050/00728/AM12/		RLA File :09/24/040/00602/AM11/		Lic.No/Date:0910049622 08.11.2011		Defer Date:	
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/170/2011-Ch.II dated 7.2.2012 the Committee decided to approve the case as under :-							
Export Item		Qty.	Import Item		Qty.		
Sodium Bichromate		1 Kg	1. Chrome ore 2. Soda Ash		1.31 Kg 0.898 Kg		
(i) Wooden Pallets may be allowed as per the packing policy (ii) As justification or detailed calculation on requirement of Coal is not furnished by the firm, the Committee decided not to recommend coal norms.							
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.							

51	Case No.:5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012			

52	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 16.2.2012. Accordingly the case may be re-listed on 7.3.2012.			

53	Case No.:2/37/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00639/AM12/	RLA File :31/83/040/00178/AM12/	Lic.No/Date:3110051775 07.12.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.2.2012 issued by DIPP. Accordingly the case may be re-listed on 7.3.2012.			

54	Case No.:6/45/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00781/AM12/	RLA File :04/24/040/00235/AM12/	Lic.No/Date:0410131679 14.12.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.3.2012.

55	Case No.:7/45/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00782/AM12/	RLA File :04/24/040/00258/AM12/	Lic.No/Date:0410131952 22.12.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.3.2012.			

56	Case No.:5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012			

57	Case No.:6/41/83-ALC1/2011	Party Name:JAWAHAR SAW MILLS PRIVATE LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00730/AM12/	RLA File :03/94/040/00870/AM12/	Lic.No/Date:0310673460 29.12.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.2.2012 issued by DIPP. Accordingly the case may be re-listed on 7.3.2012.			

58	Case No.:7/41/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00731/AM12/	RLA File :31/83/040/00192/AM12/	Lic.No/Date:3110052159 29.12.2011	Defer Date:07.03.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012

59	Case No.:3/45/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00778/AM12/	RLA File :33/24/040/00016/AM12/	Lic.No/Date:3310021081 29.12.2011	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 7.3.2012.			

60	Case No.:2/45/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Approved
	HQ File :01/83/050/00777/AM12/	RLA File :33/24/040/00017/AM12/	Lic.No/Date:3310021214 03.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/11/2010-Ch.II dated 3.5.2011 the Committee decided to approve the on repeat basis case as under :-			

Export Item	Qty.	Import Item	Qty.
Acetamiprid 20% SP	1 Kg	Acetamiprid Technical 99% Minimum	0.206 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:4/45/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00779/AM12/	RLA File :04/24/040/00245/AM12/	Lic.No/Date:0410132585 06.01.2012	Defer Date:07.03.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012

62	Case No.:1/45/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00776/AM12/	RLA File :31/83/040/00203/AM12/	Lic.No/Date:3110052603 25.01.2012	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012			

63	Case No.:8/45/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00783/AM12/	RLA File :03/95/040/00874/AM12/	Lic.No/Date:0310678893 27.01.2012	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012			

64	Case No.:9/45/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00784/AM12/	RLA File :03/95/040/00875/AM12/	Lic.No/Date:0310679197 30.01.2012	Defer Date:07.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012			

65	Case No.:10/45/83-ALC1/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:45/83-ALC1/2011 08.02.2012	Status:Case Deferred
	HQ File :01/83/050/00785/AM12/	RLA File :03/95/040/00898/AM12/	Lic.No/Date:0310679205 30.01.2012	Defer Date:07.03.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.3.2012

Date:16.02.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

